

RATIFIED

Minutes of Meeting No.03/12 scheduled on 03.05.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 03/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 03.05.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:14.06.2011
	Decision : The Committee noted that the case has been transferred from NC-IV(DES-IV). However no record of Deficiency Letter issued to firm (or) reply received from the firm are available on the file. The Committee, therefore, decided to ask the firm to furnish the following information/clarification and to re-list the case on 14.06.2011: - 1. Information in respect of Sl.No.6 & 9 of the Standard Deficiency Format export wise.			

2	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:14.06.2011
	Decision : The Committee noted that a D.O. letter dated 21.04.2011 has been sent to DGCA. The Committee, therefore, decided to await the DGCA's reply and to re-list the case on 14.06.2011.			

	Case No.:39/7/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/ 050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	Defer Date:14.06.2011

3	Decision : The representative of DHI informed the Committee about need for revised D.L. and furnished revised DL. vide their U.O. Note No.3(52)/10-TSW(B) dated 08.04.2011. The Committee, therefore, decided to ask the firm to furnish the following revised information and to re-list the case on 14.06.2011:- 1. Use of each item of import in the manufacture of export product. 2. The item like "Steel Structure" is proposed to be imported in sets & it is not known if there will be any cutting/ welding etc. The firm has mentioned in the manufacturing process that there is cutting of plates & welding. So it appears that it is not a component. 3. Item no 25 of import matches with item no 7 of export. So details of manufacturing activity are required to be given.
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4	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date:14.06.2011
Decision : The Committee noted that the firm was asked for furnishing of some information on 07.04.2011. However the firm sought time for submission of documents vide their letter dated 30.04.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 14.06.2011.				

5	Case No.:11/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	Defer Date:14.06.2011
Decision : The Committee noted that the firm was asked for furnishing of some information on 07.04.2011. However the firm sought time for submission of documents vide their letter dated 30.04.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 14.06.2011.				

6	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:14.06.2011
Decision :The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.06.2011.				

7	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:14.06.2011
Decision :The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to send a reminder to another Branch concerned in the Ministry of Defence for expediting their comments. The case may be re-listed on 14.06.2011.				

8	Case No.:19/41/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00640/AM10/	RLA File :04/24/040/00216/AM10/	Lic.No/Date:0410110358 23.12.2009	
	Decision : As per written comments of DC(MSME) of vide their U.O. Note No.30(93)/2010-ME dated 17.08.2010, the Committee decided after taking clue from H-27 norms for the export product “Articles made of Nylon 66 Granules (Ratchet, Threaded sleeve, Valve Housing) Quantity – 6,364Kg. in respect of the subject advance authorization may be ratified as under:- Item of import i.e. Nylon 66 Granules may be recommended as 1.050Kg/Kg content in export product and accordingly the quantity of import item may be recommend as 6,682 Kg. The Regional Authority may take necessary action accordingly.			

9	Case No.:12/47/80-Committee2/2009	Party Name:RAINA ENGINEERS	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export product may be specified as 110 MT. 2. Quantities of import items from Sl. No. 1 to 7 & 9 to 16 may be allowed on Committee basis with accountability clause. 3. Quantity of import item at Sl. No. 8 may be allowed as 10.99 MT inclusive of 10 % wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

10	Case No.:1/45/80-Committee2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date:14.06.2011
	Decision : The Committee noted that reminder has been sent to the firm on 18.04.2011 and decided to await the firm's reply. The case may be re-listed on 14.06.2011.			

11	Case No.:34/7/80-Committee2/2010	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Rejected
	HQ File :01/80/050/00108/AM11/	RLA File :06/24/040/00051/AM10/	Lic.No/Date:0610017515 19.03.2010	
	Decision : The Committee noted the firm furnish incomplete reply to this office vide letter dated 09.09.2010 and vide their letter dated 11.03.2011 sought time upto Dec., 2011. Since the norms can not be decided in the absence of requisite information, the Committee decided to reject the case. The Regional Authority may take necessary action accordingly.			

12	Case No.:8/1/80-Committee2/2010	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	Defer Date:14.06.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 14.06.2011.				

13	Case No.:36/5/80-Committee2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00069/AM11/	RLA File :05/23/040/00214/AM10/	Lic.No/Date:0510261354 29.03.2010	Defer Date:14.06.2011
Decision : Based on DHI's comments vide their U.O. note No.3(23)/10-TSW(B)/189 dated 29/30.03.2011, D.L. to the firm has been issued on 08.04.2011. The firm has furnished the reply vide their letter dated 27.04.2011. The Committee, therefore, decided to forward a copy of the same to DHI for their comments and to re-list the case on 14.06.2011.				

14	Case No.:21/29/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00456/AM11/	RLA File :11/24/040/00050/AM10/	Lic.No/Date:1110022130 29.03.2010	Defer Date:14.06.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.				

15	Case No.:25/5/80-Committee2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	Defer Date:14.06.2011
Decision : The Committee noted that the firm's reply has been sent to DHI on 13.04.2011 and decided to await their comments. The case may be re-listed on 14.06.2011.				

16	Case No.:17/9/80-Committee2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	Defer Date:14.06.2011
Decision : Based on DHI's comments vide their U.O. note No.3(23)/10-TSW(B)/189 dated 29/30.03.2011, D.L. to the firm has been issued on 08.04.2011. The firm has furnished the reply vide their letter dated 27.04.2011. The Committee, therefore, decided to forward a copy of the same to DHI for their comments and to re-list the case on 14.06.2011.				

	Case No.:3/7/80-Committee2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Rejected
	HQ File :01/80/050/00077/AM11/	RLA File :07/24/040/00021/AM11/	Lic.No/Date:0710071374 30.04.2010	

17	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 17.01.2011 and subsequent reminder dated 07.04.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.		
	The Regional Authority may take necessary action accordingly.		

18	Case No.:9/7/80-Committee2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:3/80- Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00083/AM11/	RLA File :31/24/040/00012/AM11/	Lic.No/Date:3110043149 06.05.2010	Defer Date:14.06.2011
	Decision : The Committee noted that the firm was asked for furnishing of some information on 07.04.2011. However the firm sought time for submission of documents vide their letter dated 30.04.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 14.06.2011.			

19	Case No.:10/9/80- Committee2/2010	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:3/80- Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00123/AM11/	RLA File :05/24/040/00056/AM11/	Lic.No/Date:0510264643 21.05.2010	
	Decision : The representatives of the firm appeared before the Committee for personal hearing. They explained their case to the Committee. They stated that the firm proposed to export 10,000 numbers of differential housing of weight 27,000 kg. The firm proposes to export & import in numbers but the Committee considered it in weight (kgs.) and reduced the numbers accordingly. Since the wastage is part of the process of machinery, they requested the Committee not to reduce the number of import inputs. Thereafter, the Committee deliberated the written comments of DHI received their U.O. Note No.3(30)/08-TSW(B) dated 09.03.2011 and decided to amend the recommendation regarding import of number of castings. Accordingly, the Committee, decided to ratify the norms in respect of the subject advance authorization as under:-			
	<u>Import</u>			
	Allowed duty free import of 10,000 numbers of casting of weight 39,155 Kg with net wastage of 45% with 20 % recovery.			
	The Regional Authority may be informed accordingly.			

20	Case No.:24/15/80- Committee2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:3/80- Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00231/AM11/	RLA File :05/23/040/00058/AM11/	Lic.No/Date:0510265601 07.06.2010	Defer Date:14.06.2011
	Decision : The Committee decided to remind the Ministry of Mines for comments and decided to forward the firm's application to DC(MSME) for examination and Comments. The case may be re-listed on 14.06.2011.			

	Case No.:18/15/80- Committee2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:3/80- Committee2/2011 03.05.2011	Status: Deferred
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21	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:14.06.2011
	Decision : The Committee noted that the written comments of DHI received vide their U.O. Note No.3(74)/10-TSW(B)/152 dated 11.03.2011. However, it was decided to seek some information from the firm vide this office letter dated 08.04.2011. The reply from the firm is still awaited. The Committee, therefore, decided to remind the firm to furnish the information failing which their case will be rejected without further notice. The case may be re-list the case on 14.06.201.			

22	Case No.:19/15/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00226/AM11/	RLA File :11/24/040/00011/AM11/	Lic.No/Date:1110022638 18.06.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(80)/10-TSW(B)/233 dated 18/26.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The total export weight of item no 1 is 2944 MT & that of item no 2 is 1960 MT & the same may be incorporated in the license. <u>Import</u> - Item no 1- Allowed import on net to net basis as there is minor wastage on machining. However import weight is 80 MT may be incorporated in addition to quantity in number. - Item no 2- Steel plates-The net weight of components made out of steel plates is 771 MT. Allowed import of 980 MT with 27 % wastage as was allowed in case of lic no 1110021160 dt 13-10-09 - Item no 3- This is a component & to be allowed under GN-4. - Item no 4- Allowed import on net to net basis as there is minor wastage on machining. However import weight is 134.4 MT may be incorporated in addition to quantity in number. - Item no 5-(CRNGO)- The firm has sought wastage of 17.2 %. The wastage is reasonable. Allowed for import of 584 MT with 11% wastage with 1/3rd recovery. - Item no 6-Allowed import on net to net basis as there is minor wastage on machining. However import weight is 12.4 MT may be incorporated in addition to quantity in number. - Item no 7- The firm has calculation of the requirement. Allowed for import of 71.5 MT. - Item no 8,9,11 to13, 15 to 17- These are components & may be allowed under GN-4. - Item no 10- Allowed import on net to net basis. However import weight is 40 MT may be incorporated in addition to quantity in number. - Item no 14 - Allowed 78927 kg with1% wastage. - Item no 18 to 23- These are insulating materials. The total import value is around 2% of the FOB value of Generator. Allowed import with value restricted to 2% of the FOB value of Generator. The Regional Authority may take necessary action accordingly				

23	Case No.:1/14/81-Committee2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:14.06.2011

Decision : The Committee observed that the firm has not replied to this office letter dated 08.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 14.06.2011.

24	Case No.:5/15/80-Committee2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:14.06.2011
Decision: The Committee noted that approved comments of C&PC are available for export item 'Triple Blood Bag' and in this case export item is 'Quadruple Blood Bag'. The import items are also different. The Committee, therefore, decided to remind C&PC for expediting their comments and to relist the case on 14.06.2011.				

25	Case No.:1/18/80-Committee2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00254/AM11/	RLA File :05/24/040/00126/AM11/	Lic.No/Date:0510267954 12.07.2010	
Decision : As per written comments of DIPP received vide their U.O. Note dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of 81.62 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the description of import items at S.Nos. 1 & 9. 3. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 15200 Kgs. inclusive of 4.17 % wastage. 4. Quantity of import item at Sl. No.2 may be allowed as 4 Nos. (848 Kgs.) on Committee basis. 5. Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on Committee basis. However, duty free weight of this item may be restricted as 3789 Kg inclusive of 13 % wastage after 20 % recovery. 6. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on Committee basis. However, duty free weight of this item may be restricted as 9177 Kg inclusive of 58 % wastage after 20 % recovery. 7. Quantity of import item at Sl. No. 5 may be allowed as 9 Nos. (279 Kgs.) on Committee basis. 8. Quantity of import item at Sl. No.6 may be allowed as 3 Nos. (417 Kgs.) on Committee basis. 9. Import items at Sl.No. 7 & 8 may be deleted as firm has not submitted details of weld overlay. 10. Quantity of import item at S.No. 9 may be allowed as 47230 Mtrs. (42 MT.) on Committee basis. 11. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.				

26	Case No.:10/18/80-Committee2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00263/AM11/	RLA File :07/24/040/00102/AM11/	Lic.No/Date:0710072868 13.07.2010	Defer Date:14.06.2011
Decision : The representative of the DC(MSME) informed the Committee that the application of the firm has not been received. The Committee, therefore, decided to forward a copy of firm's application to DC(MSME) for examination and comments. The case may be relisted case on 14.06.2011.				

27	Case No.:51/31/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00529/AM11/	RLA File :61/24/040/00030/AM11/	Lic.No/Date:6110000473 15.07.2010	Defer Date:14.06.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.				

28	Case No.:18/22/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00329/AM11/	RLA File :04/24/040/00090/AM11/	Lic.No/Date:0410115602 19.07.2010	Defer Date:14.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided that to await the firm's reply and to relist the case on 14.06.2011.				

29	Case No.:19/22/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00330/AM11/	RLA File :04/24/040/00091/AM11/	Lic.No/Date:0410115603 19.07.2010	Defer Date:14.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided that to await the firm's reply and to relist the case on 14.06.2011.				

	Case No.:35/22/80-Committee2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00346/AM11/	RLA File :03/94/040/00335/AM11/	Lic.No/Date:0310584224 20.07.2010	

Decision : As per written comments of DIPP received vide their U.O. Note No. dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

4. Net weight of export product to be specified as 1450 Kgs.

5. Quantities of import items may also be specified as under:

Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity
1	100 Nos.	26	100 Nos	51	100 Nos
2	300 Nos.	27	100 Nos	52	100 Nos
3	200 Nos.	28	100 Nos	53	100 Nos
4	200 Nos.	29	100 Nos	54	100 Nos
5	400 Nos.	30	100 Nos	55	100 Nos
6	200 Nos.	31	100 Nos	56	100 Nos
7	100Nos.	32	100 Nos	57	100 Nos
8	400 Nos.	33	100 Nos	58	200 Nos
9	400Nos.	34	100 Nos	59	100 Nos
10	800Nos.	35	100 Nos	60	100 Nos
11	300 Nos.	36	100 Nos	61	100 Nos
12	200Nos.	37	100 Nos	62	3300 Nos
13	300 Nos.	38	100 Nos	63	100 Nos
14	200 Nos.	39	100 Nos		
15	100 Nos.	40	100 Nos		
16	1200 Nos.	41	100 Nos		
17	300 Nos.	42	100 Nos		
18	100 Nos	43	100 Nos		
19	100 Nos	44	100 Nos		
20	100 Nos	45	52 Nos		
21	400 Nos	46	100 Nos		
22	400 Nos	47	100 Nos		
23	200 Nos	48	100 Nos		
24	200 Nos	49	100 Nos		
25	100 Nos	50	100 Nos		

6. Import items from S.No.1 to 63 to be allowed on Committee basis with accountability clause.

The Regional Authority may take necessary action accordingly.

31	Case No.:4/27/80-Committee2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:3/80- Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00401/AM11/	RLA File :03/95/040/00297/AM11/	Lic.No/Date:0310584240 20.07.2010	Defer Date:14.06.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be relisted on 14.06.2011.				

	Case No.:1/22/80- Committee2/2010	Party Name:ABB LIMITED	Meet No/Date:3/80- Committee2/2011 03.05.2011	Status: Approved
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	HQ File :01/80/050/00312/AM11/	RLA File :07/24/040/00158/AM11/	Lic.No/Date:0710073410 05.08.2010	
32	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed that the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:6/22/80-Committee2/2010	Party Name:ABB LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00317/AM11/	RLA File :07/24/040/00174/AM11/	Lic.No/Date:0710073560 11.08.2010	
33	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed that the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:6/24/80-Committee2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00378/AM11/	RLA File :04/24/040/00109/AM11/	Lic.No/Date:0410116180 11.08.2010	
34	Decision : As per written comments of DC(MSME) received vide their U.O. Note No.30(156)/2010-ME dated 25.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization (as approved in a similar case by the Committee in the Meeting No. 30/80 dated 27.10.2009) as under:- The quantity of import item i.e. Insert (consumable) may be allowed within 0.75% of FOB value. The Regional Authority may take necessary action accordingly			

	Case No.:15/22/80-Committee2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00326/AM11/	RLA File :05/24/040/00175/AM11/	Lic.No/Date:0510270440 12.08.2010	

Decision : As per written comments of DIPP received vide their U.O. Note No. dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weights of 120.1 MT, 74.5 MT, 74.8 MT, 42.6 MT, 573 MT, 233 MT & 92.5 MT. May be specified with the quantities of export products from Sl. No. 1 to 7 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 4 Nos. on Committee basis. However, duty free weight of this item may be restricted as 6661 Kg inclusive of 53 % wastage after 20 % recovery.
3. Quantity of import item at Sl. No. 2 may be allowed as 4 Nos. (7244 Kgs. inclusive of 1.5 % wastage).
4. Word "Relevant" may be prefixed with the description of import items at S.Nos.3 to 6, 9 to 12, 19, 24, 25, 37, 38, 42 & 43.
5. Quantities of import items at S.Nos. 3, 9 & 12 may be allowed as applied for inclusive of 4.2 % wastage.
6. Quantity of import item at S.No. 4 may be allowed as 35331.28 Mtrs. (25439 Kgs.) on Committee basis.
7. Quantity of import item at S.No. 5 may be allowed as 14369.72 Kgs. (19957 Mtrs.) on Committee basis.
8. Quantities of import item at S.No. 6 may be allowed as applied for inclusive of 4.1 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as 4 Nos. on Committee basis. However, duty free weight of this item may be restricted as 11696 Kg inclusive of 58.6 % wastage after 20 % recovery.
10. Quantity of import item at Sl. No. 8 may be allowed as 4 Nos. (13756 Kgs. inclusive of 1 % wastage).

11. Weights of 32441 Kgs. 32 Kgs., 18 Kgs., 29358 Kgs., 16 Kgs., 18 Kgs., 16250 Kgs., 4054 Kgs., 22673 Kgs., 290 Kgs., 586 Kgs. & 660 Kgs. may be specified with the quantities of import items at Sl. No. 10, 17, 18, 19, 22, 23, 24, 26, 27, 28, 29 & 30 respectively and the same may be allowed on Committee basis.
12. Quantity of import item at Sl. No.11 may be allowed on Committee basis as claimed by the firm.
13. Quantities of import item from Sl. Nos. 13 & 14 (welding consumables) may be allowed as 961 Kgs. each.
14. Quantity of import item at Sl. No. 15 may be allowed as 4 Nos. on Committee basis. However, duty free weight of this item may be restricted as 3766 Kg inclusive of 45 % wastage after 20 % recovery.
15. Quantity of import item at Sl. No. 16 may be allowed as 4 Nos. on Committee basis. However, duty free weight of this item may be restricted as 3258 Kg inclusive of 54 % wastage after 20 % recovery.
16. Quantity of import item at Sl. No. 20 may be allowed as 2 Nos. on Committee basis. However, duty free weight of this item may be restricted as 2108 Kg inclusive of 45 % wastage after 20 % recovery.
17. Quantity of import item at Sl. No. 21 may be allowed as 2 Nos. on Committee basis. However, duty free weight of this item may be restricted as 1842 Kg inclusive of 53 % wastage after 20 % recovery.
18. Quantities of import items at S.No. 25, 37, 38 & 43 may be allowed as applied for inclusive of 3 % wastage.
19. Quantities of import item from Sl. Nos. 31, 34 & 36 (welding consumables) may be allowed as 2000 Kgs. , 2000 Kgs. & 3000 Kgs. respectively.
20. Import items at Sl.No. 32, 33 & 35 may be deleted as firm has not submitted details of weld overlay.
21. Weights of 4732 Kgs.. & 4258 Kgs. may be specified with the quantities of import items at Sl. No. 39 & 44 respectively and the same may be allowed on Committee basis.
22. Quantities of import item from Sl. Nos. 40 & 41 (welding consumables) may be allowed as 1532 Kgs. & 1995 Kgs. respectively.
23. Quantity of import item at S.No. 42 may be allowed as 119.764 MT inclusive of 3 % wastage.
24. Quantities of import item from Sl. Nos. 45 & 46 (welding consumables) may be allowed as 2200 Kgs.. & 778 Kgs. respectively.
25. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

36	Case No.:38/27/80-Committee2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00435/AM11/	RLA File :31/24/040/00091/AM11/	Lic.No/Date:3110044331 13.08.2010	Defer Date:14.06.2011
	Decision : The Committee noted that the firm has requested vide their letter dated 16.04.2011 to postpone the personal hearing. The Committee decided to postpone the personal hearing to 14.06.2011 and to re-list the case on 14.06.2011.			

	Case No.:37/22/80-Committee2/2010	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Rejected
	HQ File :01/80/050/00348/AM11/	RLA File :05/24/040/00181/AM11/	Lic.No/Date:0510270714 17.08.2010	

37	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 16.12.2011 and subsequent reminder 25.02.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.		
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38	Case No.:22/27/80-Committee2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	Defer Date:14.06.2011
	Decision : The Committee observed that the reminder has been issued to C&PC on 13.04.2011 for expediting their comments. The Committee decided to The Committee decided to await the comments of C&PC and to relist the case on 14.06.2011.			

39	Case No.:34/31/80-Committee2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00512/AM11/	RLA File :31/21/040/00158/AM11/	Lic.No/Date:3110044407 19.08.2010	Defer Date:14.06.2011
	Decision On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 14.06.2011: - 1. Specific export items with quantity of export in number & its use. 2. Items covered under “additional Items” in case of export item no 2. 3. Break up of import items in numbers which has been given in sets. 4. Name of the import items which is given in part number. 5. Use of each import item 6. Further for certain export item no 2, there is only one import item & the firm has mentioned at Appendix 11A that there is no indigenous input. The firm may clarify how the export product is manufactured with only one imported input & no indigenous input.			

40	Case No.:40/31/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00518/AM11/	RLA File :09/24/040/00195/AM11/	Lic.No/Date:0910043236 24.08.2010	Defer Date:14.06.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided to await the firm’s reply and to relist the case on 14.06.2011.			

41	Case No.:32/31/80-Committee2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:14.06.2011
	Decision : The Committee noted that the comments of Ministry of Defence have not been received in several cases for a long time. The Committee, therefore decided to send a D.O. letter for furnishing of comments. The case may be re-listed on 14.06.2011.			

42	Case No.:44/31/80-Committee2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00522/AM11/	RLA File :31/24/040/00111/AM11/	Lic.No/Date:3110044526 30.08.2010	Defer Date:14.06.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 07.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 14.06.2011.			

43	Case No.:60/31/80-Committee2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00538/AM11/	RLA File :53/24/040/00014/AM11/	Lic.No/Date:5310011297 06.09.2010	Defer Date:14.06.2011
	Decision : The Committee noted that approved comments of C&PC are available for export item 'Triple Blood Bag' and in this case export item is 'Quadruple Blood Bag'. The import items are also different. The Committee, therefore, decided to remind C&PC for expediting their comments and to relist the case on 14.06.2011.			

44	Case No.:2/25/80-Committee2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00392/AM11/	RLA File :61/24/040/00047/AM11/	Lic.No/Date:6110000492 08.09.2010	Defer Date:14.06.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 14.06.2011.			

45	Case No.:5/25/80-Committee2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00395/AM11/	RLA File :04/24/040/00136/AM11/	Lic.No/Date:0410117138 14.09.2010	
	Decision : As per written comments of DC(MSME) received vide their U.O. Note No.30(156)/2010-ME dated 25.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization (as approved in a similar case by the Committee in the Meeting No. 30/80 dated 27.10.2009) as under:- The quantity of import item i.e. Insert (consumable) may be allowed within 0.75% of FOB value. The Regional Authority may take necessary action accordingly			

46	Case No.:39/31/80-Committee2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00517/AM11/	RLA File :03/95/040/00480/AM11/	Lic.No/Date:0310592767 16.09.2010	Defer Date:14.06.2011

Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.

47	Case No.:33/27/80-Committee2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00430/AM11/	RLA File :61/24/040/00049/AM11/	Lic.No/Date:6110000494 21.09.2010	Defer Date:14.06.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 14.06.2011.			

48	Case No.:47/31/80-Committee2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00525/AM11/	RLA File :03/95/040/00491/AM11/	Lic.No/Date:0310593387 22.09.2010	Defer Date:14.06.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to ask the firm to give wastage with calculation and to furnish Sl. No. 11 of SDL supported by drawing for examination the case and to re-list the case on 14.06.2011.			

49	Case No.:15/31/80-Committee2/2010	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00493/AM11/	RLA File :03/94/040/00556/AM11/	Lic.No/Date:0310593566 23.09.2010	Defer Date:14.06.2011
	Decision : The Committee observed that the firm's reply has been received on 25.04.2011 and forward a copy of the same to DIT for expediting their comments. The case may be re-listed on 14.06.2011.			

50	Case No.:18/27/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00415/AM11/	RLA File :04/24/040/00168/AM11/	Lic.No/Date:0410117473 24.09.2010	Defer Date:14.06.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided that to await the firm's reply and to relist the case on 14.06.2011.			

51	Case No.:32/27/80-Committee2/2010	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Rejected
	HQ File :01/80/050/00429/AM11/	RLA File :05/24/040/00230/AM11/	Lic.No/Date:0510273715 27.09.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 16.12.2011 and subsequent reminder 25.02.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

52	Case No.:11/31/80-Committee2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00489/AM11/	RLA File :04/24/040/00173/AM11/	Lic.No/Date:0410117541 27.09.2010	Defer Date:14.06.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 08.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.			

53	Case No.:12/31/80-Committee2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00490/AM11/	RLA File :04/24/040/00172/AM11/	Lic.No/Date:0410117538 27.09.2010	Defer Date:14.06.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 07.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.			

54	Case No.:36/27/80-Committee2/2010	Party Name:THERMAX LTD.,	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00433/AM11/	RLA File :31/24/040/00124/AM11/	Lic.No/Date:3110044780 28.09.2010	Defer Date:14.06.2011
	Decision : The Committee again decided to examine the written comments of DHI on file. The case may be re-listed on 14.06.2011.			

55	Case No.:42/31/80-Committee2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	Defer Date:14.06.2011
	Decision : The Committee observed that the firm's reply has been received on 26.04.2011 and remind to DIT for expediting their comments and to relist the case on 14.06.2011.			

56	Case No.:49/31/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00527/AM11/	RLA File :61/24/040/00055/AM11/	Lic.No/Date:6110000502 08.10.2010	Defer Date:14.06.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.			

	Case No.:43/29/80-Committee2/2010	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00478/AM11/	RLA File :03/95/040/00525/AM11/	Lic.No/Date:0310596095 11.10.2010	

57	Decision : As per written comments of Committee received vide their U.O. Note No. dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-		
	1. Word “Relevant” to be prefixed with the description of import item at Sl. No. 1 and its quantity to be allowed as applied for i.e. 55000 Kgs. as 1.10 Kgs/Kg. content in the export product after taking clue from Committee C-754. 2. Quantity of import item at Sl. No. 2 to be allowed as 74000 Kgs. on Committee basis.		
	The Regional Authority may take necessary action accordingly.		

58	Case No.:9/31/80-Committee2/2010 HQ File :01/80/050/00487/AM11/	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD. RLA File :31/24/040/00137/AM11/	Meet No/Date:3/80-Committee2/2011 03.05.2011 Lic.No/Date:3110045065 15.10.2010	Status: Deferred Defer Date:14.06.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 14.06.2011.			

59	Case No.:10/31/80-Committee2/2010 HQ File :01/80/050/00488/AM11/	Party Name:BIO – TECH VISION CARE PVT.LTD RLA File :08/24/040/00205/AM11/	Meet No/Date:3/80-Committee2/2011 03.05.2011 Lic.No/Date:0810093165 19.10.2010	Status: Deferred Defer Date:14.06.2011
	Decision : The Committee noted that the firm's application has been forwarded to C&PC on 08.04.2011. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.06.2011.			

60	Case No.:17/41/81-Committee2/2010 HQ File :01/81/050/00436/AM11/	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :09/24/040/00315/AM11/	Meet No/Date:3/80-Committee2/2011 03.05.2011 Lic.No/Date:0910044003 21.10.2010	Status: Deferred Defer Date:14.06.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided that to await the firm's reply and to relist the case on 14.06.2011.			

61	Case No.:29/31/80-Committee2/2010 HQ File :01/80/050/00507/AM11/	Party Name:SIEMENS ROLLING STOCK PVT.LTD. RLA File :03/95/040/00592/AM11/	Meet No/Date:3/80-Committee2/2011 03.05.2011 Lic.No/Date:0310598354 22.10.2010	Status: Approved
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Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(99)/10-TSW(B)/212 dated 08.04.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

Export

Export weight 1804 kg each to be incorporated in the license.

Import

Allowed import of 100 numbers of weight 30.6 MT with net wastage of 53%.

The Regional Authority may take necessary action accordingly

62	Case No.:45/31/80-Committee2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00523/AM11/	RLA File :07/24/040/00289/AM11/	Lic.No/Date:0710075019 25.10.2010	Defer Date:14.06.2011
Decision : The Committee noted that Ministry of Mines has informed subject matter pertains to Ministry of Steel. However, it is noted that it is also under consideration of DIPP and the firm had furnished a reply to D.L. raised by DIPP. Therefore, the Committee decided to forward the firm's reply to DIPP for examination and comments. The case may be re-listed on 14.06.2011.				

63	Case No.:8/41/81-Committee2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Withdrawn
	HQ File :01/81/050/00427/AM11/	RLA File :31/24/040/00130/AM11/	Lic.No/Date:3110045269 28.10.2010	
Decision : The Committee noted that the case has already been approved in Meeting No. 02/11 dated 19.04.2011. Accordingly case has been withdrawn.				

64	Case No.:7/37/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00745/AM11/	RLA File :09/24/040/00343/AM11/	Lic.No/Date:0910044474 26.11.2010	Defer Date:14.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided that to await the firm's reply and to relist the case on 14.06.2011.				

65	Case No.:5/37/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00743/AM11/	RLA File :09/24/040/00370/AM11/	Lic.No/Date:0910044582 06.12.2010	Defer Date:14.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided that to await the firm's reply and to relist the case on 14.06.2011.				

	Case No.:6/37/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
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66	HQ File :01/80/050/00744/AM11/	RLA File :09/24/040/00384/AM11/	Lic.No/Date:0910044581 06.12.2010	Defer Date:14.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided that to await the firm's reply and to relist the case on 14.06.2011.				

67	Case No.:8/37/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00746/AM11/	RLA File :09/24/040/00363/AM11/	Lic.No/Date:0910044578 06.12.2010	Defer Date:14.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided that to await the firm's reply and to relist the case on 14.06.2011..				

68	Case No.:10/37/80-Committee2/2010	Party Name:CMI FPE LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Closed
	HQ File :01/80/050/00748/AM11/	RLA File :03/94/040/00715/AM11/	Lic.No/Date:0310604608 06.12.2010	
Decision : The Committee noted that R.A., Mumbai vide their letter dated 28.03.2011 has informed that they have issued the License on net-to-net basis in terms of GN-4 of Engineering Products. The Committee therefore decided to close the case on the part of NC.				
The Regional Authority may take note of the NC decision for information.				

69	Case No.:1/34/80-Committee2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00627/AM11/	RLA File :05/24/040/00310/AM11/	Lic.No/Date:0510279357 14.12.2010	

Decision : As per written comments of C&PC received vide their O.M. 46011/200/2005-PC-II dated - .03.2011. the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Urine Collection Bag	1 No.
Raw-material allowed for Import	Quantity
1. PVC Sheet	1.10 kg/kg content in the export product
2. <u>Raw material recommended for 1 kg parts/components mad of PVC Compound</u>	
(i) PVC Resin	0.6930 kg.
(ii) Di Octyl Phthalate (DOP)/Hexamol Dinch	0.3574 kg.
(iii)Di Octyl Adipate (DOA)/Plastomoll DOA	0.0162 kg.
(iv) Calcium Zinc Stabilizer	0.0080 kg.
(v) Calcium Sterate	0.0054 kg.
3. Polypropylene Granules	1.05 kg/kg content in the export product
4. ABS	1.05 kg/kg content in the export product
5. HDPE Granules	1.05 kg/kg content in the export product

The Regional Authority may take necessary action

accordingly.

70	Case No.:9/37/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00747/AM11/	RLA File :11/24/040/00019/AM11/	Lic.No/Date:1110023814 24.12.2010	Defer Date:14.06.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.				

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Case No.:30/37/80-Committee2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Approved								
HQ File :01/80/050/00768/AM11/	RLA File :06/24/040/00050/AM11/	Lic.No/Date:0610020523 11.01.2011									
Decision : As per written comments of C&PC received vide their O.M. 46011/9/2006-PC-II dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-											
<table><tr><th>Item to be Exported</th><th>Quantity</th></tr><tr><td>Insert</td><td>1 No.</td></tr><tr><th>Raw-material allowed for Import</th><th>Quantity</th></tr><tr><td>1. Thermoplastic Elastomer (TPE)</td><td>1.05 kg/kg content in the export product</td></tr></table>				Item to be Exported	Quantity	Insert	1 No.	Raw-material allowed for Import	Quantity	1. Thermoplastic Elastomer (TPE)	1.05 kg/kg content in the export product
Item to be Exported	Quantity										
Insert	1 No.										
Raw-material allowed for Import	Quantity										
1. Thermoplastic Elastomer (TPE)	1.05 kg/kg content in the export product										
The Regional Authority may take necessary action accordingly.											

72	Case No.:1/37/80-Committee2/2010	Party Name:ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00739/AM11/	RLA File :31/24/040/00225/AM11/	Lic.No/Date:3110046461 17.01.2011	Defer Date:14.06.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 14.06.2011.				

73	Case No.:2/37/80-Committee2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00740/AM11/	RLA File :05/23/040/00293/AM11/	Lic.No/Date:0510281598 17.01.2011	Defer Date:14.06.2011
Decision : The Committee noted that the firm has not submitted the application -Appendix-11A; & list of items of export and import item. The Committee, therefore, decided to ask the firm to furnish the above said information and to re-list the case on 14.06.2011.				

74	Case No.:12/37/80-Committee2/2010	Party Name:HIMSON ENGINEERING PVT. LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Closed
	HQ File :01/80/050/00750/AM11/	RLA File :52/24/040/00043/AM11/	Lic.No/Date:5210033513 17.01.2011	
Decision : The Committee noted that R.A., Mumbai vide their letter dated 27.04.2011 has informed that they have issued the License on net-to-net basis in terms of GN-4 of Engineering Products. The Committee therefore decided to close the case on the part of NC.				
The Regional Authority may take note of the NC decision for information.				

75	Case No.:3/37/80-Committee2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00741/AM11/	RLA File :05/24/040/00341/AM11/	Lic.No/Date:0510281781 18.01.2011	Defer Date:14.06.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice . The case may be re-listed on 14.06.2011.				

76	Case No.:13/37/80-Committee2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00751/AM11/	RLA File :07/24/040/00417/AM11/	Lic.No/Date:0710076813 19.01.2011	Defer Date:14.06.2011
Decision : The Committee noted that description of export & import items in on-line data and hard copy of application of the firm are different. R.A. File No. is also different. The Committee, therefore decided to ask R.A. (with a copy to firm) to clarify the same and send the correct on-line data and application of the firm. The case may be re-listed on 14.06.2011.				

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Case No.:15/37/80-ALC2/2010	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Approved
HQ File :01/80/050/00753/AM11/	RLA File :08/24/040/00131/AM11/	Lic.No/Date:0810095664 21.01.2011	
Decision : As per written comments of C&PC received vide their O.M. 46011/74/2007-PC-II dated 05.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be Exported		Quantity	The Regional Authority may take necessary action accordingly.
Pipeline Pigs & Spares thereof		241 No. (Weight 5735 Kg +/-2 %)	
Raw-material allowed for Import		Quantity	
1. Polyurethane Prepolymer		5305.509 Kg.	
2. Curative (Additive)		589.055 Kg.	

78	Case No.:16/37/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00754/AM11/	RLA File :05/24/040/00345/AM11/	Lic.No/Date:0510282154 21.01.2011	Defer Date:14.06.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.			

79	Case No.:18/37/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00756/AM11/	RLA File :05/24/040/00347/AM11/	Lic.No/Date:0510282244 24.01.2011	Defer Date:14.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP and to re-list the case on 14.06.2011.			

	Case No.:20/37/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00758/AM11/	RLA File :53/24/040/00026/AM11/	Lic.No/Date:5310012092 24.01.2011	

Decision : Based on written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 & others with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant –material Recommended for Import	Quantity
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Value Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11.Relevant Plasma Cap (Rubber Cap)	Net-to-net

The Regional Authority may take necessary action accordingly.

Case No.:21/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
HQ File :01/80/050/00759/AM11/	RLA File :09/24/040/00478/AM11/	Lic.No/Date:0910045222 25.01.2011	Defer Date:14.06.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.			

Case No.:22/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
HQ File :01/80/050/00760/AM11/	RLA File :09/24/040/00477/AM11/	Lic.No/Date:0910045223 25.01.2011	Defer Date:14.06.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.			

Case No.:23/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
HQ File :01/80/050/00761/AM11/	RLA File :09/24/040/00476/AM11/	Lic.No/Date:0910045224 25.01.2011	Defer Date:14.06.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.

84	Case No.:24/37/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Rejected
	HQ File :01/80/050/00762/AM11/	RLA File :07/24/040/00423/AM11/	Lic.No/Date:0710076901 25.01.2011	Defer Date:14.06.2011
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 24.02.2011 and subsequent reminder dated 07.4.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

85	Case No.:25/37/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00763/AM11/	RLA File :31/24/040/00226/AM11/	Lic.No/Date:3110046595 25.01.2011	Defer Date:14.06.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011			

	Case No.:26/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00764/AM11/	RLA File :31/21/040/00334/AM11/	Lic.No/Date:3110046646 28.01.2011	Defer Date:14.06.2011
	Decision : The representative of DHI has informed that the firm has not sought wastage on raw material. But as per the process flow chart submitted by the firm, the raw material is further processed which includes drilling, cutting etc. The Committee, therefore, decided to ask the firm to clarify whether this processing will result in wastage. Further for certain export items like item no 7 to 9, there is only one import item & the firm has mentioned at Appendix 11A that there is no indigenous input. The firm may also clarify how the export product is manufactured with only one imported input & no indigenous input. The firm may be asked to give break up of import items in numbers which has been given in sets. The case may be re-listed on 14.06.2011.			

87	Case No.:28/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00766/AM11/	RLA File :31/21/040/00331/AM11/	Lic.No/Date:3110046679 28.01.2011	Defer Date:14.06.2011
	Decision : The representative of DHI has informed that the firm has not sought wastage on raw material. But as per the process flow chart submitted by the firm, the raw material is further processed which includes drilling, cutting etc. The Committee, therefore, decided to ask the firm to clarify whether this processing will result in wastage. Further for certain export items like item no 6 to 9, there is only one import item & the firm has mentioned at Appendix 11A that there is no indigenous input. The firm may also clarify how the export product is manufactured with only one imported input. The firm may be asked to give break up of import items in numbers which has been given in sets. The case may be re-listed on 14.06.2011.			

88	Case No.: 27/37/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00765/AM11/	RLA File :03/94/040/00933/AM11/	Lic.No/Date:0310613264 31.01.2011	Defer Date:14.06.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.			

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Case No.:1/40/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Approved
HQ File :01/80/050/00851/AM11/	RLA File :53/24/040/00028/AM11/	Lic.No/Date:5310012323 22.02.2011	

Decision : The Committee deliberated that the written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.12.2010 and 31.03.2011 and decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 & others with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant –material Recommended for Import	Quantity
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Value Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11.Relevant Plasma Cap (Rubber Cap)	Net-to-net
12.Relevant Soft Shell Filter (CRC Filter)	Net to Net

The Regional Authority may take necessary action accordingly.

90	Case No.: 5/40/80-ALC2/2010	Party Name:SAGE METALS LTD.	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00855/AM11/	RLA File :05/24/040/00371/AM11/	Lic.No/Date:0510284565 23.02.2011	Defer Date:14.06.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.			

91	Case No.:6/40/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00856/AM11/	RLA File :03/95/040/00943/AM11/	Lic.No/Date:0310617569 23.02.2011	Defer Date:14.06.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 13.04.2011 for examination and comments. The case may be re-listed on 14.06.2011.				

92	Case No.:4/40/80-ALC2/2010	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00854/AM11/	RLA File :07/24/040/00464/AM11/	Lic.No/Date:0710077564 24.02.2011	Defer Date:14.06.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 14.06.2011.				

93	Case No.:7/40/80-ALC2/2010	Party Name:STANDARD RADIATORS PVT.LTD.	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00857/AM11/	RLA File :34/24/040/00306/AM11/	Lic.No/Date:3410029421 24.02.2011	Defer Date:14.06.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 13.04.2011. The Committee has decided to forward a copy of firm's application again to DHI in the meeting. The case may be re-listed on 14.06.2011.				

94	Case No.:8/40/80-ALC2/2010	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00858/AM11/	RLA File :05/23/040/00335/AM11/	Lic.No/Date:0510284587 24.02.2011	Defer Date:14.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 26.04.2011. The Committee, therefore, decided to await the firm's reply and to relist the case on 14.06.2011.				

95	Case No.:9/40/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00859/AM11/	RLA File :03/95/040/00889/AM11/	Lic.No/Date:0310617962 25.02.2011	Defer Date:14.06.2011
Decision : The Committee noted that the firm application has been sent to DHI on 19.04.2011. The Committee also decided to forward a copy of firm's application to DIPP for examination and comments and to re-list the case on 14.06.2011.				

96	Case No.:10/40/80-ALC2/2010	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00860/AM11/	RLA File :31/24/040/00258/AM11/	Lic.No/Date:3110047111 25.02.2011	Defer Date:14.06.2011

Decision : The Committee noted that the firm application has been sent to DC(MSME) on 14.03.2011. On their request, the Committee, again decided to forward a copy of firm's application to DC(MSME) for examination and comments and to re-list the case on 14.06.2011.

Case No.:11/40/80-ALC2/2010	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Approved
HQ File :01/80/050/00861/AM11/	RLA File :03/94/040/01050/AM11/	Lic.No/Date:0310618072 25.02.2011	

Decision : As per written comments of DIPP received vide their U.O. Note dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export products to be specified as under:

Sl. No.	Description	Quantity (in Nos.)	Net export weight (MT)
1	Air Compressors		
	Model: 15T2	200	45.6
	Model: 15T	80	19.2
	Model: 231	30	1.59
	Model: 2340	1300	63.7
	Model: 2475	2600	169
	Model: 2545	500	50
	Model: 2545R	400	40.4
	Model: 7100	300	52.5
	Model: 3000	80	20.48
	Model: 7T2	30	5.16
	Model: 7T4	20	3.42
	Model: SS3	2400	55.2
	Model: SS5	800	35.2
	Model: SS10	70	4.55
	Model: TS5	2900	130.5
	Total	11710	696.50
2	Vacuum Pumps		
	Model: V255	80	6.64
	Model: V244	30	2.85
	Total:	110	9.49

- Quantities of import items from Sl. No 1 to 22, 24 to 43, 47 to 56 & 58 to 63 may be allowed on net to net basis with accountability clause.
- Quantities of Gasket material/ sheet at Sl No. 23, 45 & 46 of the list of import items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
- Quantities of Aluminum Ingot and Aluminium Alloy Ingot at import items Sl. No. 44 & 57 to be allowed as 1.06 Kgs./ Kg. content in the export product

The Regional Authority may take necessary action accordingly.

Case No.:12/40/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
HQ File :01/80/050/00862/AM11/	RLA File :31/24/040/00265/AM11/	Lic.No/Date:3110047120 28.02.2011	Defer Date:14.06.2011

Decision : The Committee noted that the firm was asked for furnishing of some information on 07.04.2011. However the firm sought time for submission of documents vide their letter dated 30.04.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 14.06.2011.

99	Case No.:13/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00863/AM11/	RLA File :31/24/040/00256/AM11/	Lic.No/Date:3110047133 28.02.2011	Defer Date:14.06.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 16.03.2011. The Committee decided to forward a copy of firm's application to DIPP for examination and comments as it pertains to them. The case may be re-listed on 14.06.2011.			

100	Case No.:16/40/80-ALC2/2010	Party Name:JAY NIKKI INDUSTRIES LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00866/AM11/	RLA File :05/23/040/00338/AM11/	Lic.No/Date:0510284736 01.03.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. Accordingly quantities of import items from Sl. No. 1 to 10 to be reduced to 722 Nos. each. The Regional Authority may take necessary action accordingly.			

101	Case No.:17/40/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00867/AM11/	RLA File :05/24/040/00401/AM11/	Lic.No/Date:0510284820 01.03.2011	Defer Date:14.06.2011
	Decision : The Committee noted that the firm's application has been sent to C&PC on 27.04.2011. The Committee decided to await the comments of C&PC. The case may be re-listed on 14.06.2011.			

102	Case No.:20/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00870/AM11/	RLA File :61/21/040/00002/AM11/	Lic.No/Date:6110000573 01.03.2011	Defer Date:14.06.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.			

103	Case No.:22/40/80-ALC2/2010	Party Name:ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00872/AM11/	RLA File :31/24/040/00272/AM11/	Lic.No/Date:3110047155 01.03.2011	Defer Date:14.06.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.

104	Case No.:19/40/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00869/AM11/	RLA File :03/95/040/00963/AM11/	Lic.No/Date:0310619026 02.03.2011	Defer Date:14.06.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.				

105	Case No.:18/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00868/AM11/	RLA File :04/24/040/00316/AM11/	Lic.No/Date:0410122233 03.03.2011	Defer Date:14.06.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 08.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.				

106	Case No.:21/40/80-ALC2/2010	Party Name:BAUER KOMPRESSOREN INDIA PRIVATE LIMITED.,	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Approved
	HQ File :01/80/050/00871/AM11/	RLA File :31/24/040/00264/AM11/	Lic.No/Date:3110047187 03.03.2011	
Decision : As per written comments of DIPP received vide their U.O. Note No. dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Quantities of import items from Sl. No. 1 to 30 to be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.				

107	Case No.:25/40/80-ALC2/2010	Party Name:NOVA INTERGRATED SYSTEMS LTD.	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00875/AM11/	RLA File :05/24/040/00374/AM11/	Lic.No/Date:0510285051 03.03.2011	Defer Date:14.06.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.06.2011.				

108	Case No.:26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	Defer Date:14.06.2011

Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 14.06.2011.

109	Case No.: 27/40/80-ALC2/2010	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00877/AM11/	RLA File :31/21/040/00371/AM11/	Lic.No/Date:3110047239 07.03.2011	Defer Date:14.06.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 14.06.2011.			

110	Case No.: 28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/	Lic.No/Date:0510285314 08.03.2011	Defer Date:14.06.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 14.06.2011: - 1. Information in respect of Sl.No.4,5, & 11 of the Standard Deficiency Format export product wise.			

111	Case No.: 29/40/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00879/AM11/	RLA File :05/24/040/00406/AM11/	Lic.No/Date:0510285427 08.03.2011	Defer Date:14.06.2011
	Decision : The Committee noted that the firm's application has been sent to C&PC on 23.03.2011 and decided to remind them for expediting their comments. The case may be re-listed on 14.06.2011.			

112	Case No.: 30/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00880/AM11/	RLA File :31/24/040/00269/AM11/	Lic.No/Date:3110047258 08.03.2011	Defer Date:14.06.2011
	Decision : The Committee noted that the firm application has been sent to DHI on 13.04.2011. The Committee also decided to forward a copy of firm's application to DIPP for examination and comments as it pertains to them and to re-list the case on 14.06.2011.			

113	Case No.: 31/40/80- Committee2/2010	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:3/80- Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:14.06.2011
	Decision : The Committee noted that R.A. has been reminded on 21.04.2011 to forward the firm's application. The Committee, therefore, decided to await the firm's application. and to re-list the case on 14.06.2011.			

114	Case No.:32/40/80-Committee2/2010	Party Name:ATHERM THERMAL SOLUTIONS INDIA PVT LTD	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00882/AM11/	RLA File :07/24/040/00463/AM11/	Lic.No/Date:0710077971 10.03.2011	Defer Date:14.06.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 14.06.2011.			

115	Case No.:1/3/80-Committee2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-Committee2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00006/AM12/	RLA File :05/24/040/00439/AM11/	Lic.No/Date:0510287793 07.04.2011	Defer Date:
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 14.06.2011: - 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

116	Case No.:2/3/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00007/AM12/	RLA File :05/24/040/00440/AM11/	Lic.No/Date:0510287794 07.04.2011	Defer Date:
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 14.06.2011: - 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

117	Case No.:3/3/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00008/AM12/	RLA File :05/24/040/00446/AM11/	Lic.No/Date:0510287796 07.04.2011	Defer Date:
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 14.06.2011: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format			

	Case No.:4/3/80-ALC2/2011	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Rejected
	HQ File :01/80/050/00009/AM12/	RLA File :05/23/040/00009/AM12/	Lic.No/Date:0510287936 11.04.2011	

118	Decision : The Committee noted the written comments of DHI received vide their e-mail that the firm has informed at appendix 34 of the application that the wastage is “under design & will furnish later”. Since the design is not complete & the wastage is not final, the request is premature. The Committee, therefore, decided to reject the case and desired that R.A. may initiate steps to recover duty from the firm. The Regional Authority may take necessary action accordingly.		
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119	Case No.:5/3/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00010/AM12/	RLA File :05/23/040/00019/AM12/	Lic.No/Date:0510288064 13.04.2011	Defer Date:
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 14.06.2011: - 1. Justification/Calculation of quantity of import of catalysts along with its use. 2. Exact item of import of 2 & 3.			

120	Case No.:6/3/80-ALC2/2011	Party Name:MANATEC ELECTRONICS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2011 03.05.2011	Status: Deferred
	HQ File :01/80/050/00011/AM12/	RLA File :25/24/040/00002/AM12/	Lic.No/Date:2510003206 15.04.2011	Defer Date:
	Decision : The Committee noted that the firm's application has been sent to DHI on 29.04.2011. The Committee also decided to forward a copy of firm's application to DIPP for examination and comments as pertains to them. The case may be re-listed on 14.06.2011.			

S.No.04

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.03/12		RA.F.No.34/24/039/00001/AM10	3410024795
Date: 03.05.2011		Ratification of norms.	dt.29.07.2009

The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.06.2011..

S.No.05

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.03/12		RA.F.No.03/95/039/00004/AM10	0310541346
Date: 03.05.2011		Ratification of norms	dt.12.10.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.

S. No.49

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
Meeting No.03/12		RA F.No.61/24/040/00036/AM09	6110000254
Date: 03.05.2011		Ratification of norms	dt.05.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.

S.No.50

Case No.A/R-208	M/s. Llyod Electric & Engineering Ltd.,	HQ F.No.01/80/050/00273/AM11/ DES-I	Lic.No. & Date 0510266063 dt.15.06.2010
Meeting No.03/12		RA F.No.05/23/040/00056/AM11	
Date: 03.05.2011		Ratification of Norms	

The Committee noted that the firm has sought time for submission of documents vide their letter dated 26.04.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 14.06.2011.

Sl.No.51

Case No.A/R-158	M/s. Bharat Heavy Electricals LTd., Bhopal	HQ F.No.01/80/050/00167/AM06/ DES-I	Lic.No. & Date 1110010869 dt.11.05.2005
Meeting No.03/12		RA F.No.11/24/040/00011/AM06	
Date: 03.05.2011		Ratification of norms	

The Committee noted the written comments of DHI received vide their U.O. note No. 3(80)/10-TSW(B)/236 dated 18/26-4-2011 that the firm has requested for inclusion of 2 sets each of HP compressors & LP compressors. The firm has stated that one set each will be in operation while the other set will be on standby. It has also stated that Export item “Auxiliaries” include “Cooling water system & dewatering system, HP compressed air system & LP compressed air system etc.” The Committee, therefore, decided to allow for amendment of export product which may be suffixed with “Auxiliaries which includes Cooling water system& dewatering system, HP compressed air system & LP compressed air system” & allow one number each of HP compressor & LP compressor under GN-4 in respect of the subject advance authorization. The other set is spares & may be allowed under spares policy.

The Regional Authority may take necessary action accordingly

Sl.No.52

Case No.A/R-160	M/s. Thermal Systems (Hyderabad) Pvt. LTd.,	HQ F.No.01/80/050/00137/AM10/ DES-I	Lic.No. & Date 0910038107 dt.03.06.2007
Meeting No.03/12		RA F.No.09/24/040/00063/AM09	
Date: 03.05.2011		Ratification of norms	

The Committee observed that the firm has not replied to this office letter dated 11.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.

Sl.No.53

Case No.A/R-161	M/s. Thermax LTd.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date 3110036392 dt.11.12.2008
Meeting No.03/12		RA F.No.31/21/040/00295/AM09	
Date: 03.05.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.

S.No.54

Case No. A/R – 150	M/s. Bharat Heavy Electricals LTd., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date 1110016562 dt.17.12.2007
Meeting No.03/12		RA.F.No.11/24/040/00042/AM08	
Date: 03.05.2011		Ratification of norms.	

The representative of the DHI informed the Committee that they received the firm's reply on 15.04.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011

S.No.55

Case No. A/R-72	M/s. The Saraswati Industrial Syndicate Ltd.,	F.No. 01/80/50/ 00075/AM10/DES.I	Lic.No. & Date
Meeting No.03/12		RA F.No.05/24/040/00057/AM10	0510240867
Date: 03.05.2011		Ratification of norms.	dt.05.05.2009

The Committee decided to forward a copy of firm's reply to DIPP and to re-list the case on 14.06.2011.

S.No.56

Case No. A/R-166	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/00339/AM10/DES.I	Lic. No. & date
Meeting No.03/12		RA.F.No.11/24/040/00010/AM10	1110020832
Date: 03.05.2011		Ratification of norms	dt.04.08.2009

The Committee noted the written comments of DHI received vide their U.O. Note No.3(80)/10-TSW(B)/234 dated 18/26.04.2011 that the firm has requested for inclusion of another item, 4 nos of "Francis Runner Casting" to the list of items. The firm has submitted that the above item was proposed to be procured indigenously. But they are forced to import as it took more time to get it. The Committee, therefore, decided to ratify the norms in respect of the subject advance authorization for the import of item as applied for as the item is required for the export item & there cannot be recovery resulting in reduction of quantity by whole number.

The Regional Authority may take necessary action accordingly.

S.No.57

Case No.A/R-176	M/s. IDMC Limited Vithal Udyognagar	HQ F.No.01/80/050/00477/AM10/ DES-I	Lic.No. & Date
Meeting No.03/12		RA F.No.34/24/040/00104/AM10	3410025225
Date: 03.05.2011		Ratification of norms	dt.30.09.2009

The case was discussed in presence of the representative of DIPP. The Committee decided to advise the firm to appear before the NC to explain their case in person along with full facts to justify that items imported by the firm were used in the manufacturing of export product. The case may be relisted on 14.06.2011.

S.No.58

Case No.A/R-178	M/s. United Drilling Tools Ltd., Delhi	HQ F.No.01/80/050/00397/AM10/ DES-I	Lic.No. & Date
Meeting No.03/12		RA F.No.05/24/040/00318/AM10	0510249707
Date: 03.05.2011		Ratification of norms	dt.22.09.2009

As per written comments of DHI received vide their U.O. Note No.3(86)/09-TSW(B)/192 dated 08.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

1. The export weight given at Annexure B of their reply of dated 22-11-10 may be incorporated in the license in addition to quantity in number.

Import

1. The import weight given at Annexure C of their reply of dated 22-11-10 may be incorporated in the license in addition to quantity in number.
2. Tungsten carbide inserts may be allowed for import as applied for under GN-4.
3. Hard facing powder This is a consumables. The firm has sought import around 10% of FOB value of export without any justification. Allowed import at 5% of fob value of exports.

The Regional Authority may take necessary action accordingly.

S.No.59

Case No.A/R-181	M/s. Blue Star Ltd., Mumbai	HQ F.No.01/80/050/00282/AM10/ DES-I	Lic.No. & Date 0310528936 dt.15.07.2009
Meeting No.03/12		RA F.No.03/94/040/00107/AM10	
Date: 03.05.2011		Ratification of norms	

As per written comments of DIPP received vide their U.O. Note dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Net weight of export products ratified earlier also included weight of packing material and , therefore, net export weights may be modified as under:

Export Product Sl. No.	Net Export Wt.(MT)	Export Product Sl. No.	Net Export Wt.(MT)	Export Product Sl. No.	Net Export Wt.(MT)
1	2.58	11	3.79	21	4.4
2	1.81	12	27.2	22	2.83
3	7.1	13	44.57	23	6.62
4	3.57	14	10.62	24	21.82
5	1.32	15	17.82	25	16.41
6	4.24	16	21.63	26	8.48
7	1.93	17	18.92	27	8.48
8	5.58	18	21.31	28	18.68
9	3.57	19	3.89	29	4.42
10	6.0	20	3.89		

The Regional Authority may take necessary action accordingly.

S.No.60

Case No.A/R-183	M/s. Microtek Machines Ltd.,	HQ F.No.01/80/050/00794/AM10/ DES-I	Lic.No. & Date 0710070360 dt.04.03.2010
Meeting No.03/12		RA F.No.07/24/040/00458/AM10	
Date: 03.05.2011		Ratification of norms	

The Committee noted that firm's application has not been received so far. However, as per firm's request vide their letter dated 22.11.2010 & according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to ratify the norms of import items of components on net to net basis as per GN-4.

The Regional Authority may take necessary action accordingly.

S.No.61

Case No.A/R-187	M/s. Motherson Sumi System Ltd., New Delhi	HQ F.No.01/80/050/00169/AM07/ DES-I	Lic.No. & Date 2510001667 dt.16.05.2006
Meeting No.03/12		RA F.No.25/24/040/00002/AM07	
Date: 03.05.2011		Ratification of norms	

The Committee noted that the firm's representation has been sent to C&PC for examination & Comments. The Committee decided to await the comments of C&PC and to re-list the case on 14.06.2011.

S.No.62

Case No.A/R-197	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/050/01283/AM09/ DES-I	Lic.No. & Date 0410099962 dt.12.11.2008
Meeting No.03/12		RA F.No.04/24/040/00196/AM09	
Date: 03.05.2011		Ratification of norms	

The Committee noted that a clarification has been sought from DHI in the matter. DHI vide their U.O. note No. 3(74)/10/TSW(B)/257 dated 05/09.05.11 has sought some information regarding Item No.10 with reference to their earlier letter 10/15.12.10. The Committee, therefore, decided to ask the firm to furnish the requisite clarification and to re-list the case on 14.06.2011.

S.No.63

Case No.A/R-199	M/s. Automat Irrigation Pvt. Ltd.,	HQ F.No.01/80/050/00369/AM10/ DES-I	Lic.No. & Date 0510248965 dt.09.09.2009
Meeting No.03/12		RA F.No.05/24/040/00148/Am10	
Date: 03.05.2011		Ratification of Norms	

As per written comments of DIPP received vide their U.O. Note dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weights of 9760 Kgs., 12240 Kgs., 690 Kgs., 1700 Kgs., 3700 Kgs., 3650 Kgs., 7500 Kgs., 17200 Kgs. & 980 Kgs. to be specified with the quantities of export products from Sl. No 1 to 9 respectively.
2. Quantity of import item at Sl. No. 1 to be allowed as 44627 Kgs. inclusive of 2 % wastage.
3. Quantities of import item at Sl. No. 2 & 3 to be allowed as 1335.2 Sq. Mtrs. & 1392.3 Sq. Mtrs. respectively inclusive of 2 % wastage.
- 4.Quantity of import item at Sl. No. 5 to be allowed as 4033 Kgs. inclusive of 2 % wastage.

The Regional Authority may take necessary action accordingly.

S.No.64

Case No.A/R-200	M/s. AIA Engineering Ltd., Ahmedabad	HQ F.No.01/80/050/00175/AM10/ DES-I	Lic.No. & Date 0810079414 dt.21.04.2010
Meeting No.03/12		RA F.No.08/24/040/00009/AM10	
Date: 03.05.2011		Ratification of Norms	

The Committee noted that a D.L. has been issued to the firm on 21.04.2011 for reply to be sent DHI. The Committee decided to await the firm's reply and to relist the case on 14.06.2011.

S.No.65

Case No.A/R-201	M/s. Air Liquid Engineering India Pvt. Ltd., Hyderabd	HQ F.No.01/80/050/00745/AM10/ DES-I	Lic.No. & Date 0910039855 dt.06.11.2009
Meeting No.03/12		RA F.No.09/70/040/00140/AM10	
Date: 03.05.2011		Ratification of Norms	

As per written comments of DIPP received vide their U.O. Note dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export product to be modified as under:

Description	Quantity	Net Export Weight
Items for Air Separation Unit consisting of		
Valve Skid	1No.	46.5 MT
Cold Box	1 No.	78.5 MT

2. Import items at Sl. No. 1, 3, 4, 9, 13 to 18, 20 & 21 to be deleted as the same are not required in the manufacture of revised export products.

3. Weights of 8 MT, 2.16 MT, 180 Kgs., 228 Kgs, 100 Kgs ,510 Kgs. & 4 MT to be specified with the quantities of import items at Sl. Nos.2, 5, 6, 7, 8, 11 & 22 respectively.
4. Quantities of import items at Sl. Nos. 8, 11 & 19 to be reduced to 83 Nos., 15 Nos. & 1 No. respectively.
5. Quantities of import items at Sl. No. 2, 5, 6, 7, 8, 10, 11, 12, 19 & 22 to be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

S.No.66

Case No.A/R-202	M/s. Chandan Steel Ltd., Mumbai	HQ F.No.01/80/050/01350/AM07/ DES-I	Lic.No. & Date 0310419440 dt.13.02.2007
Meeting No.03/12		RA F.No.03/94/040/01140/AM07	
Date: 03.05.2011		Ratification of Norms	

As per written comments of Min. of Steel received vide their U.O. Note dated 03.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

S.No.	Export Product	Grade	Previously Applied (MT)	Revised Qty(MT)
1.	Bright bars made of Stainless Steel	304	2800	2796
2.	Bright bars made of Stainless Steel	316	630	784
3.	Bright bars made of Stainless Steel	201	70	73
4.	Stainless Steels Bars / Rods / Wire Rods/Angles/Shapes/Sections/Flats	304	1200	1463
5.	Stainless Steels Bars/Rods/Wire Rods/Angles/Shapes/Sections/Flats	316	225	235
6.	Stainless Steels Bars/Rods/Wire Rods/Angles/Shapes/Sections/Flats	201	75	69
	Total		5000	5420

S.No.	Import Item	Qty. allowed by NC (MT)	*Revised Recommendation (MT)
1	Unwrought Nickel	81	101
2	Ferro Nickel (23 to 34% Nickel)	572	572
3	Stainless Steel Scrap of Grade 304	1000	1080
4	Stainless Steel Scrap of Grade 316	1070	1140
5	Stainless Steel Scrap of Grade 201	110	205
6	Stainless Steel Scrap of Grade Incoly	16	25
7	Stainless Steel Scrap of Grade 410	69	70
8	(i)Relevant shaped refractories (Bricks)	102.30	111
	(ii)Relevant Monolithic Refractories (Ramming Mass)	20.46	22.2
	(iii) Relevant special refractories (Shrouds, Mono Block, Stopper, Nozzles, Slide Gate Refractory, Porous Plug, Zircon Nozzles & Tundish Nozzle	5.115	5.55

* Revised recommendation due to additional quantity of exports. Total nickel content in the import items at Sl. Nos. 1 to 7 shall be kept limited to 472 MT.

The Regional Authority may take necessary action accordingly.

S.No.67

Case No.A/R-203	M/s. Engser Limited, Kolkata	HQ F.No.01/80/050/0493/AM08/ DES-I	Lic.No. & Date
Meeting No.03/12		RA F.No.02/24/040/00191/AM08	0210105023
Date: 03.05.2011		Modification of Norms	dt.09.10.2007

The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.

S.No.68

Case No.A/R-206	M/s. Mikroteck machines LTd.,	HQ F.No.01/80/050/00176/AM11/ DES-I	Lic.No. & Date
Meeting No.03/12		RA F.No.07/24/040/00048/AM11	0710070361
Date: 03.05.2011		Ratification of Norms	dt.04.03.2010

The Committee observed that the firm has not replied to this office letter dated 11.4.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 14.06.2011.

S.No.69

Case No.A/R-207	M/s. Tema India LTd.,	HQ F.No.01/80/050/01221/AM09/ DES-I	Lic.No. & Date
Meeting No.03/12		RA F.No.03/95/040/00655/AM09	0310491632
Date: 03.05.2011		Ratification of Norms	dt.23.10.2008

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011.

Case No.A/R-11	M/s. Motherson Sumi System Ltd., New Delhi	HQ F.No.01/80/050/00168/AM07/ DES-I	Lic.No. & Date
Meeting No.03/12		RA F.No.25/24/040/00001/AM07	2510001666
Date: 03.05.2011		Ratification of Norms	dt.16.05.2006

The Committee noted that the representation has been sent to C&PC for examination and Comments. The Committee decided to await the C&PC comments and to relist the case on 14.06.2011.

Case No.A/R-12	M/s. Cartoon Sanitation Pvt. LTd., Mathura	HQ F.No.01/80/050/00141/AM11/ DES-I	Lic.No. & Date
Meeting No.03/12		RA F.No.06/24/040/00006/AM11	0610017739
Date: 03.05.2011		Ratification of Norms	dt.20.04.2010

As per written comments of DC(MSME) of vide their U.O. Note No.30(118)/2010-ME dated 02.05.2010, the Committee decided to ratify the norm of the import of Components (S.No. 01 to 06 of the import list) on net-to-net basis in respect of the subject advance authorization.

The Regional Authority may take necessary action accordingly.

Sl.No.08

Case No. C - 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.03/12		Modification of SION for the export product
Date: 03.05.2011		"Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"

The Committee decided to seek the comments of DHI to re-look into the wastage of norms recommended vide U.O. note dated 04.02.2011. The case may be re-listed on 14.06.2011.

Sl.No.09

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ- SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.03/12		Fixation of regular wastage norms for manufacturing of different types of “Starter, Alterator, Wiper Motor and Compressor”.
Date: 03.05.2011		

The Committee noted that the firm has sought time for submission of documents vide their letter dated 03.05.2011. The Committee, therefore, decided to await the firm’s reply and to relist the case on 14.06.2011.

Sl.No.10

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.03/12		Fixation of input output norms in respect of 100% EOU for the export product “ Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 03.05.2011		

The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to await the comments of DGCA. The case may be re-listed on 14.06.2011.

Sl.No.11

Case No. C – 13	M/s. GTN Engineering (India) Ltd., Coimbatore (TN)	HQ F.No.01/92/180/Norms/AM11/PC-VI/ DES-I
Meeting No.03/12		Modification of I at SL. No. C-689 for the export product “Industrial Valves” in respect of LOP No:PER:A/2004/055 EOU-TN dt.10.11.2004
Date: 03.05.2011		

The Committee after deliberating decided to ratify the ad-hoc wastage norms fixed by the Development Commissioner, MSEZ on the recommendation of MSMEZ.

The Regional Authority/MSEZ, Madras may take necessary action accordingly.

Sl.No.12

Case No. C – 20	M/s. Amvian Automotive Pvt. Ltd., Vadodara	HQ F.No.01/81/80/92/00180/Norms/AM11/DES.I
Meeting No.03/12		Modification of input output norms in respect of EOUs for the export product “Standard Roof Map Lamp Bracket”
Date: 03.05.2011		

The representative of the DC(MSME) informed the Committee that they received the firm’s reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.06.2011
